

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:293
ANSWERED ON:10.11.2010
INFORMATION RECEIVED THROUGH RTI
Patil Shri C. R.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether only a certain percentage of applicants under the RTI Act get the required information;
- (b) if so, the details thereof and the reasons therefor;
- (c) the remedial action being taken in this regard;
- (d) whether most of the Information Commissioners are ex-bureaucrats; and
- (e) if so, the plan of the Government to bring about balance in the field?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : Information is not centrally maintained.

(c) : The Act has an inbuilt scheme of appeals, complaints and penalty to deal with the cases of non-supply of requisite information.

(d) : Out of seven Information Commissioners in the Central Information Commission including the Chief Information Commissioner, three are ex-IAS, one ex-police officer, one ex-Information Service officer and two social workers.

(e) : As per Section 12(5) of the Right to Information Act, the Chief Information Commissioner and Information Commissioners shall be persons of eminence in public life with wide knowledge and experience in law, science and technology, social service, management, journalism, mass media or administration and governance. Their appointment is made on the recommendation of a Committee chaired by the Prime Minister and consisting of the Leader of the opposition in the Lok Sabha and a Union Cabinet Minister to be nominated by the Prime Minister.